

the said bus stand and whether the explosion was in any way connected with it?]

**गृह-कार्य मंत्रालय के राज्य-मंत्री (श्री बी० एन० दातार) :** (क) से (ग) २६ सितम्बर, १९६१ को सायं ८ बजे कर ४० मिनट पर श्यामा प्रसाद मुखर्जी रोड के मेरठ वाले बस अड्डे पर एक पटाखा फटने के परिणामस्वरूप एक इपटी वाले सिपाही समेत छः व्यक्तियों को मामूली चोटें आईं। यह घटना आज़ाद पार्क में गांधी जयन्ती मेले के उद्घाटन से लौटते हुए प्रधान मंत्री की कार के उस रास्तेसे गुज़रने के थोड़ी देर बाद हुई। कोतवाली पुलिस स्टेशन में विस्फोटक पदार्थ अधिनियम के अर्वाक एक मामला दर्ज कर लिया गया है, और उसकी खोज की जा रही है।

[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) to (c) On the 29th September 1961, at about 8.40 P.M. a cracker exploded near the Meerut bus-stand on the Shyama Prasad Mukerjee Road as a result of which six persons including a Police constable on duty received minor injuries. This incident occurred shortly after the car carrying the Prime Minister, who was returning after inaugurating the Gandhi Jayanti Fair in Azad Park, had passed that way. A case under the Explosive Substances Act has been registered at Kotwali Police Station and is under investigation.]

**श्री नवाब सिंह चौहान :** क्या जो पटाखे वहाँ पर फटे उनकी जाँच इन्स्पेक्टर आफ़ एक्सप्लोसिव्ह्स द्वारा करायी गई और वे पटाखे किस प्रकार के पाये गये? साथ ही साथ क्या इस सम्बन्ध में कोई गिरफ्तारी भी हुई है कि नहीं हुई है और इसके बारे में जो इन्वेस्टिगेशन हो रहा है उसमें क्या प्रगति हुई है?

[ ] English translation.

SHRI B. N. DATAR: Investigation is being carried on and a number of persons have been interrogated and a case also has been registered under the Explosives Act and the matter is still going on.

**श्री नवाबसिंह चौहान :** क्या यह सब है, जैसा कि समाचार पत्रों से मालूम हुआ है, कि उसी समय बिजली की रोशनी भी बंद हो गई थी? तो क्या सरकार की राय में इस बिजली की रोशनी के बंद हो जाने का सम्बन्ध उस कैंडल के फटने से है या नहीं।

SHRI B. N. DATAR: No, Sir.

SHRI FARIDUL HAQ ANSARI: Is he aware that that particular spot is very congested due to it being the bus stop of the Meerut buses and outside buses also?

SHRI B. N. DATAR: Full enquiries were made regarding the spot where this particular substance was found out and as the matter is under investigation, it is not possible at this stage to give any further information.

SHRI BHUPESH GUPTA: May I know whether the explosive capacity of that cracker has been ascertained by the Government by now?

SHRI B. N. DATAR: That matter has been looked into by the Examiner of Explosive substances.

\*88. [The questioner (Shri M. S. Gurupada Swamy) was absent. For answer, vide col. 459 infra.]

#### WAGE EARNING SCHEMES IN THE PRISONS

\*89. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether all the prisoners in the Union Territories have been given an opportunity to participate in the wage earning schemes in the prisons;

(b) what are the special features of the said wage earning schemes; and

(c) what is the amount earned by the prisoners in the Union Territories during the last 3 months?

THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA): (a) to (c) A statement is laid on the Table of the House.

#### STATEMENT

(a) and (b) The wage earning scheme has so far been introduced in the open air jail in Bilaspur in Himachal Pradesh, and for prisoners working in the jail factory in Delhi. The special features of the scheme are:

*Delhi*.—(1) Standards of work output have been presented. A sum of Rs. 1 or 4/5ths of the amount earned by a prisoner (whichever is more) is deducted from the wages earned by him, on account of maintenance charge, and the balance is credited to his account.

(2) Any prisoner who does extra work over and above the standards laid down is paid at full rates for extra portion; and

(3) 50% of the total earnings of the prisoners can be spent by them on their personal requirements such as gur, sugar, oil, etc. and the remainder is paid to them at the time of their release from jail.

*Himachal Pradesh*.—The prisoners work in the same manner as free labourers and earn the same wages.

(c) Delhi . . . Rs. 1,780.27 nP.

Himachal Pradesh. . . Rs. 3,194.40 nP.

SHRIMATI SAVITRY DEVI NIGAM: May I know whether these schemes which have been functioning since the last few months have proved to be successful and if the answer is in the affirmative, to what extent?

SHRIMATI VIOLET ALVA: They have proved to be successful but I cannot now give the details.

SHRIMATI SAVITRY DEVI NIGAM: May I know whether this pattern which has proved to be successful, is going to be followed throughout the country in the various prisons or not?

SHRIMATI VIOLET ALVA: 'Prisons' is a State subject but in the Union Territories we are going to follow this system.

SHRI BHUPESH GUPTA: In view of the fact that in such matters the Central Government advises the States to adopt such schemes, may I know whether in this particular case similar advice has been given to the States to try this scheme?

SHRIMATI VIOLET ALVA: Yes, there are conferences and meetings and usually this is done on an inter-State level and specially welfare of inmates of the jails.

#### PARTICIPATION OF CHILDREN IN ADVERTISEMENTS OF CIGARETTES AND BIDIS

\*90. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of HOME AFFAIRS be pleased to state whether it is a fact that children below 14 years are made to smoke and participate in advertisements of cigarettes and bidis on the main roads of the capital?

THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA): No such case has come to the notice of the Government of India.

SHRIMATI SAVITRY DEVI NIGAM: May I know if the Minister is aware that on the streets of Delhi, especially in Daryaganj, such children have been participating in advertisements?

MR. DEPUTY CHAIRMAN: The answer is 'no'. No such cases have come to their notice.